

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-06-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s Bhatia Coke and Energy Ltd**
PETITION NUMBER : **IBA/307/2019**
APPLICATION NUMBER : **a) Rst.A/IBC/29/2023 IN IA/IBC/69/2021
b) Rst.A/IBC/27/2023 IN IA/IBC/135/2022
c) Rst.A/IBC/28/2023 IN IA/IBC/136/2022
d) IA(IBC)/1547(CHE)/2023
e) IA(IBC)/1552(CHE)/2023
f) IA(IBC)/1553(CHE)/2023
g) IA(IBC)/1554(CHE)/2023**

ORDER

211.a. Rst.A/IBC/29/2023 IN IA/IBC/69/2021 IN IBA/307/2019

211.b. Rst.A/IBC/27/2023 IN IA/IBC/135/2022 IN IBA/307/2019

211.c. Rst.A/IBC/28/2023 IN IA/IBC/136/2022 IN IBA/307/2019

Mr. S Dehaleesan, Ex RP of Bhatia Coke & Energy Ltd is present.

Ld. Counsel Mr. Rites Goel for the Applicant. Ld. Counsel Mr. Varun Srinivasan for R4 and R5. Ld. Counsel Mr. Bharadwajaramasubramaniam R for R1 to R3.

In this case replies have been filed by R1, R2, R3, R4 and R5 and Counsel for the Applicant sought time to file rejoinder. Two weeks time allowed.

Let the pleadings be complete.

Post the **matters for final hearing on 15.07.2024.**

211.d. IA(IBC)/1547(CHE)/2023 IN IBA/307/2019

Ld. Counsel Mr. Naveen Kumar Murthi for the Applicant. Ld. Counsel Mr. M.L.Ganesh for R1. Ld. Counsel Ms. Tanvi Luhariwala is present.

In this case R1, R2 and R3 have filed the reply.

In this case rejoinder not filed. Ld. Counsel sought time. 2 weeks allowed.

Post the Application for hearing on **15.07.2024**.

211.e. IA(IBC)/1552(CHE)/2023 IN IBA/307/2019

211.f. IA(IBC)/1553(CHE)/2023 IN IBA/307/2019

211.g. IA(IBC)/1554(CHE)/2023 IN IBA/307/2019

Ld. Counsel Mr. Rites Goel for the Applicant.

In this case, none appeared for the Respondent in spite of several opportunities and it has been stated during the last hearing held on 02.04.2024 that they will be set ex parte. The Respondent is set as ex parte.

Post the Applications for hearing on **25.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk